

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Docket No. 7/TT/2012

Date: 12.3.2012

To,

The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission tariff for Extension of 765/400 kV Bilaspur Pooling station (near Sipat) alongwith LILO of Sipat- Seoni ckt-2 with 3x80 MVAR switchable line Reactor and 765/400 kV, 1500 MVA Auto-transformer 3 (Ant. DOCO 01.03.2012) under WRSS XI Scheme in WR for Tariff Block 2009-14 period

Sir,

Please refer to this Commission's letter dated 15.2.2012 (copy enclosed) on your above mentioned petition, seeking certain information by 5.3.2012. The reply is still awaited. It is requested that the information sought vide above letter may now be furnished along with the following further information on affidavit, with advance copy to the respondents/beneficiaries, latest by 2.4.2012:

- (i) The reasons for Board giving approval on 28.1.2009 after 18 months when the scheme was approved in 27<sup>th</sup> Standing Committee Meeting on Power System Planning in Western Region held on 30.7.2007;
- (ii) The reasons for showing apportioned approved cost for in the petition, when there is only one asset;
- (iii) As per the petition, the petitioner has stated vide para 6 , page 10 of the petition, the reason for increase in cost of structure and foundation for switch yard on account of Lattice structures used in 765 kV equipments to match the bus height of 13 meters. The reasons for not considering the same at the time of feasibility report (FR) w.r.t. the cost implication;
- (iv) Details of structures envisaged in the FR, details of Lattice structures with diagrams, details of expenditure in both the cases and need for going for Lattice structures;
- (v) Reasons for not clubbing together, WRSS-X and WRSS – XI schemes as both were approved in the 27<sup>th</sup> Standing Committee Meeting on Power System Planning in Western Region held on 30.7.2007;
- (vi) The complete Minutes of meeting held on 28.1.2009 of the Board of Directors of the petitioner company for the investment approval.

- (vii) The basis of time of completion of 36 months for a small project with LILO of 8 Km and one 765/400 kV ICT and reactor.
- (viii) The reason for the estimation of cost higher by 238.86% than the estimated completion cost.
- (ix) The reason for the putting apportioned approved cost for Asset-I to be ₹ 40949.50 lakh when the Board gave approval for Asset-I only;
- (x) The basis for claiming O&M for 4 nos. 765 kV bays and no. 400 kV bay for one ICT and one reactor in Form – 2 with schematic diagram;
- (xi) Detailed justification with documentary evidence for increase in cost under the head “Foundation for structures” by 262.19 %, “Bus-bars/ conductors/ insulators” by 58.34 % and “Structure for switchyard” by 181.86 % indicated in Form 5-B, [page no. 28 & 29 of the petition];
- (xii) Break-up of the work completed but to be billed after date of commercial operation, balance / retention payments, PV, Spares and T&D etc claimed by the petitioner under Regulation 9 (1) of Tariff Regulations, 2009;
- (xiii) Data for capital cost benchmarking in accordance with the Commission’s orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations;
- (xiv) Actual DOCO of the asset.

Yours faithfully,

Sd/-  
(P.K.Sinha)  
Assistant Chief (Legal)